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Central Administrative Tribunal, Principal Bench

Original Application No. 3313 of 2001

M. A. No. 2747/2001

New Delhi, this the 14th day of December, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. M.P.Singh, Member(A)

1. Smt. Tarawati, w/o Shri A.K. Singh	Sr. T. E., Northery Rly., Rly. Station, Delhi
2. D.D. Sharma s/o Shri Bharat Sharma	TTE, N. Rly., New Delhi
3. Charan Singh, s/o Shri Rati Ram	TTE, N. Rly., Nizammuddin
4. Smt. Pushpa Verma w/o Shri Ram Swaroop	TTE, N. Rly., Delhi
5. Jai Singh s/o Shri Rochan Singh	- do -
6. Subhash Chand, s/o Shri Ramanand	- do -
7. Smt. Kamlesh Jaggi, w/o Shri Omprakash	- do -
8. Ashok Kumar s/o Shri Shiv Kumar	TTE, N. Rly., New Delhi
9. Rajbir Singh s/o Shri Tej Ram	TTE, N. Rly., Ghaziabad
10. Rajbir Singh s/o Shri R. Singh	TTE, N. Rly., New Delhi
11. Baldev Singh s/o Shri Raghbir Singh	- do -
12. Rajinder Prashad Sharma s/o Shri Parasram Sharma	TTE, N. Rly., Delhi
13. Bharat Lal s/o Shri Chandu Ram	- do -
14. Jaivir Singh s/o Shri Parsadi Singh	TTE, N. Rly., Delhi
15. Omvir Singh s/o Shri Mamchand	- do -
16. Ramjeet Singh s/o Shri Mange Ram	TTE, N. Rly., New Delhi
17. Harvinder Pal Singh s/o Shri Jasbir Singh	- do -
18. Omprakash s/o Shri Fateh Chand	- do -
19. Krishan Pal Singh S/o Shri T.R. Yadav	- do -
20. Satish Chand s/o Shri Nanak Chand	TTE, N. Rly., Ghaziabad
21. Pyare Lal s/o Sh. Bua Dass	Sr. T. C., N. Rly. Delhi
22. R. K. Singh s/o Shri Omkar Singh Tyagi	TTE, N. Rly., Ghaziabad
23. Subhash Kumar Sharma s/o Shri Manu Ram	TTE, N. Rly., Ghaziabad
24. B. N. Dey s/o Shri S. R. Dey	- do -
25. Baboo Ram s/o Shri Ram Swaroop	TTE, N. Rly., New Delhi
26. Devender Kumar s/o Shri Sunder Dass	- do - Delhi
27. Ajay Kumar Yadav s/o Shri R. S. Yadav	TTE, N. Rly., New Delhi
28. Shri Giriraj Meena s/o Shri M. L. Meena	Sr. T. C., N. Rly., Delhi

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29. Yogender Rana s/o  
Shri Ashar Ram TTE. N. Riy., New Delhi  
30. Ramkishan Goswami s/o  
Shri Nanak Chand TTE, N. Riy., Delhi - Applicants

(By Advocate: Shri B.S. Maine)

Versus

Union of India, through

1. The General Manager  
Northern Railway,  
Baroda House, New Delhi

2. The Divisional Railway Manager,  
Northern Railway, New Delhi

3. Shri M.M. Sharma,  
Sr. Commr. Manager (Claims)  
Northern Railway, New Delhi

- Respondents

O R D E R (ORAL)

By Hon'ble Mr. M. P. Singh, Member (A)

By filing this OA, the applicants have challenged the order dated 22.11.2001 whereby the respondents have cancelled the selection to the post of Head Ticket Examiner (in short 'HTE'). Earlier the respondents have held the selection to the post of HTE which was subsequently cancelled. Thereafter another selection was held in which all the applicants, 30 in number, have qualified. The selection was made against the 40 vacancies which were notified by the respondents. The date for viva voce was also fixed on 17.8.2001. On 16.8.2001, the same was postponed and thereafter the respondents have passed orders on 10.10.2001 cancelling the selection. Against that order, the applicants had filed an OA bearing No. 2862/2001. The Tribunal by its order dated 18.10.2001, disposed of that OA directing the respondents to pass a speaking order and not to hold fresh written test until the learned counsel for the applicants has been

W.M.

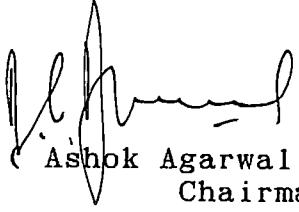
informed about this. The respondents have, in pursuance of the Tribunal's directions, now passed an order dated 22.11.2001 giving reasons for cancelling the selection to the post of HTE. We have gone through the order passed by the respondents and we find that the same is a speaking and a reasoned order. We, therefore, find no fault with the order passed by the respondents.

2. On the other hand, by filing the present OA, applicants have taken the ground that the selection has been cancelled on extraneous grounds as the persons who were close to the authorities concerned, have not qualified in the test. According to the applicants, the procedure prescribed for holding the test is foolproof and there is nothing wrong with the selection held by the respondents.

3. After perusing the order passed by the respondents, we do not find any infirmity with the same. The OA has no merit and is accordingly dismissed in limine. No order as to costs.

  
( M.P. Singh )  
Member(A)

/dkm/

  
( Ashok Agarwal )  
Chairman